

THE

Dated 21.11.2014

PARLIAMENTARY DEBATES
(Part I—Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Monday, 4th May, 1953

*The House met at a Quarter Past
Eight of the Clock*

[MR. DEPUTY-SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

COLONIES FOR DISPLACED PERSONS IN
BIHAR

*1796, **Shri S. C. Samanta:** Will the Minister of Rehabilitation be pleased to state:

(a) how many colonies have been set up up-to-date for East Bengal displaced persons in the State of Bihar;

(b) the number of displaced persons in those colonies as on 31st December, 1952; and

(c) the names of places where the colonies have been set up?

The Minister of Defence Organisation (Shri Tyagi): (a) 18.

(b) 4,792.

(c) A statement is laid on the Table of the House. [See Appendix XI, annexure No. 6.]

Shri S. C. Samanta: May I know whether other displaced persons are receiving rehabilitation benefits over and above those persons who are settled in colonies?

Shri Tyagi: In Bihar, rehabilitation benefits have been given to 35,711 persons, and obviously, people other than those who have been rehabilitated in these colonies have received the benefits.

Shri S. C. Samanta: May I know whether in these colonies primary schools and vocational or technical training schools have been started as yet, and if so, may I know the number?

Shri Tyagi: I regret I have not got detailed information. But I presume that some primary schools must have been started. I am not quite sure about it. I will give the information to the hon. Member if he gives me notice.

PART 'C' STATES

*1797, **Shri M. L. Dwivedi:** Will the Minister of Home Affairs be pleased to refer to the reply to unstarred question No. 189 asked on the 19th February, 1953 and state:

(a) how and by what time Government propose to implement the proposals formulated by the Chief Ministers of Part 'C' States who met in Delhi in the first week of January, 1953; and

(b) the changes desired by the Part 'C' States Chief Ministers Conference in the Constitutional set-up of these States?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). The Chief Ministers discussed certain matters in which they were experiencing administrative or other difficulties. These matters have been and are being examined in consultation with the Governments of the Part 'C' States. The question of amending the Government of Part 'C' States Act, 1951 to settle certain issues which could not be resolved by executive action is under active consideration.

Shri M. L. Dwivedi: May I know whether the issues or the difficulties involved are uniform in all the States, or they are different in different States? Also, may I know what time is likely to be taken in giving effect to the proposed measures?

Shri Datar: Some issues are common and some are special so far as the different States are concerned. The matter is being expedited.

Shri N. Somana: May I know whether there is any idea of giving greater financial control to the Part C States?

Shri Datar: There is a proposal to that effect, but the question is being considered by the Finance Ministry also.

Shri Gidwani: Are Government aware that the new proposals of the Chief Ministers' Conference will involve more expenditure?

Shri Datar: It is not clear whether they will involve more expenditure but if it comes to that, the question will be considered—provided efficiency is achieved.

Shri Gidwani: Has not the States Minister stated that if Part C States go on spending money like this the question will have to be considered whether they should be continued or they should be abolished?

Shri Datar: The statement has not been made by the States Minister in the way in which the hon. Member has put it.

Shri M. L. Dwivedi: Will the hon. Minister lay on the Table a copy of the recommendations of the Chief Ministers' Conference?

Shri Datar: We shall consider it.

सरदार ए० एस० सहगल : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि पाटं सी स्टेट्स जिनकी सालाना आमदनी कम है उनके बारे में क्या विचार किया जा रहा है ?

Shri Datar: The Government of India recommend grants, because the ultimate responsibility is on the Central Government so far as the Part C States are concerned.

सरदार ए० एस० सहगल : क्या पाटं सी स्टेट्स को, जिनकी कि आमदनी कम है, सरकार जो पास की स्टेट्स है उनमें मिलाने की कृपा करेगी ?

Mr. Deputy-Speaker: It is a suggestion of policy.

Mr. Deputy-Speaker: It is a suggestion for action.

Shri N. M. Lingam: May I know the specific difficulties experienced by the Part C States?

Shri Datar: There are numerous questions beginning from the appoint-

ments of personnel and control of service down to the establishment of a common High Court and a common cadre. There are also certain procedural difficulties experienced by them. Government are doing whatever is possible, so far as executive action is concerned, immediately. The question of amending the Part C States Act is also under consideration.

राष्ट्रीय पुस्तकालय, कलकत्ता

*१७१८. श्री एम० एल० द्विवेदी : क्या शिक्षा मंत्री यह बतलाने की कृपा करेंगे :

(क) राष्ट्रीय पुस्तकालय, कलकत्ता के हिन्दी विभाग में इस समय कितनी पुस्तकें विद्यमान हैं ;

(ख) क्या हिन्दी के समस्त उपलब्ध साहित्य को इस पुस्तकालय में संग्रहीन करना संभव हो सका है ;

(ग) यदि नहीं, तो उसके कारण ;

(घ) पुस्तकालय में इस समय मौजूद पुस्तकों (भाषा-वार) की सम्पूर्ण संख्या ; तथा

(ङ) इस पुस्तकालय पर सरकार द्वारा किया जाने वाला वार्षिक आवर्तक तथा अनावर्तक व्यय ?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) 4,233 (Up to 12/3/53).

(b) No.

(c) The funds available are not adequate to purchase all the books published in Hindi.

(d) A statement is placed on the Table of the House. [See Appendix XL, annexure No. 7.]

(e) The expenditure for the year 1952-53 was Rs. 2,93,788 recurring and Rs. 55,000 non-recurring.

श्री एम० एल० द्विवेदी : क्या मैं यह जान सकता हूँ कि ऐसे पुस्तकालय के लिए जैसा कि नेशनल लाइब्रेरी, कलकत्ता है